

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303

IA-3590/2021

In

IB-512(ND)/2017

IN THE MATTER OF:

M/s. Shree Siyaram Automations Pvt. Ltd

.....**APPLICANT/PETITIONER**

Vs.

M/s. Beans & More Hospitality Pvt. Ltd.

.....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.01.2023

CORAM:

**SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Mr. Ankit Sharma, Advocates.

For the Respondent :

ORDER

IA-3590/2021:-

Learned Counsel for the Applicant seeks and granted one week time to file rejoinder affidavit. It is made clear to the Applicant that in case no rejoinder affidavit is filed, the matter will be heard on merits on the next date of hearing.

List the matter on **31.01.2023**.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**